

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 1144/2021

IN RE PAY AND ALLOWANCE OF THE MEMBERS OF THE U.P. STATE CONSUMER
DISPUTES REDRESSAL COMMISSION

(IA No. 286479/2025 - AMENDMENT OF APPEAL / PETITION / I.A., IA No. 86081/2025 - APPLICATION FOR PERMISSION, IA No. 250897/2025 - APPLICATION FOR PERMISSION, IA No. 250895/2025 - APPLICATION FOR PERMISSION, IA No. 96450/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 63548/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 20894/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 16470/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 59031/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 195730/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 151479/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 235624/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 113527/2022 - CLARIFICATION/DIRECTION, IA No. 236827/2025 - CLARIFICATION/DIRECTION, IA No. 97827/2022 - CLARIFICATION/DIRECTION, IA No. 257711/2025 - EXEMPTION FROM FILING O.T., IA No. 21231/2022 - EXEMPTION FROM FILING O.T., IA No. 89619/2023 - EXEMPTION FROM FILING O.T., IA No. 72606/2026 - EXEMPTION FROM FILING O.T., IA No. 152148/2021 - EXEMPTION FROM FILING O.T., IA No. 136575/2023 - EXEMPTION FROM FILING O.T., IA No. 97777/2022 - INTERVENTION APPLICATION, IA No. 87900/2025 - INTERVENTION APPLICATION, IA No. 100080/2026 - INTERVENTION APPLICATION, IA No. 16468/2023 - INTERVENTION APPLICATION, IA No. 30990/2025 - INTERVENTION APPLICATION, IA No. 151478/2021 - INTERVENTION APPLICATION, IA No. 113518/2022 - INTERVENTION APPLICATION, IA No. 69128/2026 - INTERVENTION APPLICATION, IA No. 20892/2022 - INTERVENTION/IMPLEADMENT, IA No. 85485/2025 - INTERVENTION/IMPLEADMENT, IA No. 132470/2023 - INTERVENTION/IMPLEADMENT, IA No. 239596/2025 - MODIFICATION, IA No. 239582/2025 - MODIFICATION, IA No. 237937/2025 - MODIFICATION, IA No. 259550/2025 - MODIFICATION OF COURT ORDER, IA No. 64597/2026 - MODIFICATION OF COURT ORDER, IA No. 191452/2025 - MODIFICATION OF COURT ORDER, IA No. 64384/2026 - MODIFICATION OF COURT ORDER, IA No. 257710/2025 - MODIFICATION OF COURT ORDER, IA No. 238850/2025 - MODIFICATION OF COURT ORDER, IA No. 62295/2026 - MODIFICATION OF COURT ORDER, IA No. 238169/2025 - MODIFICATION OF COURT ORDER, IA No. 44589/2026 - MODIFICATION OF COURT ORDER, IA No. 72603/2026 - MODIFICATION OF COURT ORDER, IA No. 236879/2025 - MODIFICATION OF COURT ORDER, IA No. 242120/2025 - MODIFICATION OF COURT ORDER, IA No. 71616/2026 - MODIFICATION OF COURT ORDER, IA No. 239645/2025 - MODIFICATION OF COURT ORDER, IA No. 239635/2025 - MODIFICATION OF COURT ORDER, IA No. 30991/2025 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 286940/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

WITH

W.P.(C) No. 613/2022 (X)

(IA No. 83076/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 83080/2024 - EXEMPTION FROM FILING O.T., IA No. 66372/2024 - EXEMPTION FROM FILING O.T., IA No. 110864/2022 - EXEMPTION FROM FILING O.T. and IA No. 110863/2022 - GRANT OF INTERIM RELIEF)

T.C.(C) No. 17/2025 (III-B)

W.P.(C) No. 229/2025 (X)

(IA No. 72391/2025 - EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) No. 57/2026 in W.P.(C) No. 1144/2021 (PIL-W)
(IA No. 32324/2026 - EXEMPTION FROM FILING O.T.)

CONMT.PET.(C) No. 263/2026 in W.P.(C) No. 613/2022 (X)

Date : 22-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

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UPON hearing the counsel the Court made the following

O R D E R

1. Learned *Amicus Curiae* has placed on record a comparative chart depicting the prevailing service conditions of members of the District Consumer Forum in different States. The chart has been circulated among the counsel appearing in the matters to enable them to have instructions.

2. Ms. Kiran Suri, learned senior counsel representing the four retired members of the District Consumer Forum in the State of Uttar Pradesh, *inter-alia*, points out that since the last pay drawn was not protected on their appointment in the District Consumer Forum, one of them did not get even a single penny, while the others got a meagre emolument of Rs. 5,000/- to Rs. 10,000/- per month during their entire tenure of four years, which they have now completed. In this regard, she has filed a brief compilation, a copy of which has been handed over to counsel for the State of Uttar Pradesh.

3. The State of Uttar Pradesh is directed to file an affidavit as to why a specific Rule regarding protection of last pay drawn has not been inserted; and why some respectable amount as an honorarium not be directed to be paid to the four Officers, who have already completed their tenure.

4. Similarly, our order dated 19.05.2025 is also awaiting compliance as some of the States have not furnished the requisite

information to the learned *Amicus Curiae*, as may be seen from the comparative chart referred to hereinabove. Those States who are yet to comply with the above-stated order are directed to positively do the needful and file their status report with advance copy to the learned *Amicus Curiae* before the next date of hearing. It is made clear that no further extension shall be granted in this regard.

5. This Court had further categorically directed all the State Governments to suitably amend their relevant Rules and ensure that an appropriate provision is incorporated for the purpose of protection of the last pay drawn. Notably, while the States of Andhra Pradesh and Gujarat have complied with that order, the other States are yet to do the needful. In fact, we find that some of the other States/Union Territories, such as the State(s) of Meghalaya, Maharashtra, Kerala etc., have moved application(s) for recall/modification of that order/direction. While we do not express any opinion on merits of those applications, we grant liberty to the affected parties to file their reply to these applications within a period of two weeks. Similarly, those States who have neither complied with the order/direction nor applied for modification of the order/direction are directed to do the needful within two weeks and file their compliance report.

6. Similarly, the State Governments are directed to ensure compliance of order dated 11.02.2026 and apprise this Court about the arrangement which they have made to ensure functioning of the State Consumer Commission(s).

7. Moreover, in continuation of order dated 11.02.2026, it is clarified that all those States where the total pendency is less than 1,000 cases shall be at liberty to abolish some of the District Forums and entrust the cases to the serving judicial officers, with the prior concurrence of the jurisdictional High Court(s).

IA No.206465/2026

8. Paragraph No. 5.1 of the order dated 11.02.2026 is clarified to the extent that not only the currently pending matters but the matters that may be filed after our order, or in the future, shall also be transferred to the Registrar Generals of the jurisdictional High Courts. Further, we clarify that the order dated 11.02.2026 shall apply to all those North Eastern States where pendency is too low/meager.

9. Post the matters for further consideration on 13.08.2026.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR